

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No. 1123 of 2019

Dr. Syed Azmat Hussain

... **Petitioner**

-Versus-

Union of India & Others

... **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner	: Mr. Rahul Kumar, Advocate
For the Respondent-UOI	: Mrs. Nitu Sinha, C.G.C.
For the Respondent-NIT	: Mr. Anoop Kumar Mehta, Advocate

07/09.07.2020. Heard Mr. Rahul Kumar, learned counsel for the petitioner, Mrs. Nitu Sinha, learned counsel for the respondent-Union of India and Mr. Anoop Kumar Mehta, learned counsel for respondent-National Institute of Technology.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

At the request of the learned counsel for the petitioner, post this matter on 04.08.2020.

(Sanjay Kumar Dwivedi, J.)

Ajay/